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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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नई दिल्ली, शुक्रवार, अगस्त 13, 2021/ श्रावण 22, 1943 (शक)

No. 39]

NEW DELHI, FRIDAY, AUGUST 13, 2021/SRAVANA 22, 1943 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 13th August, 2021/ Sravana 22, 1943 (Saka)

The following Act of Parliament received the assent of the President on the 12th August, 2021, and is hereby published for general information:—

THE CENTRAL UNIVERSITIES (AMENDMENT) ACT, 2021

No. 27 OF 2021

[12th August, 2021.]

An Act further to amend the Central Universities Act, 2009.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Central Universities (Amendment) Act, 2021.

Short title and
commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment of section 3A. **2.** In the Central Universities Act, 2009 (hereinafter referred to as the principal Act), in section 3A, for the words "State of Jammu and Kashmir", wherever they occur, the words "Union territory of Jammu and Kashmir" shall be substituted. 25 of 2009.

Insertion of new section 3E. **3.** In the principal Act, after section 3D, the following section shall be inserted, namely:—

Establishment of Sindhu Central University. "3E. There shall be established a University, which shall be a body corporate, to be known as the Sindhu Central University, having its territorial jurisdiction extending to the whole of the Union territory of Ladakh, as specified in the First Schedule to this Act."

Amendment of First Schedule. **4.** In the First Schedule to the principal Act,—
(i) for serial numbers 8 and 9 and the entries relating thereto, the following serial numbers and entries shall be substituted, namely:—

"8.	Jammu and Kashmir	Central University of Kashmir	Kashmir Division of the Union territory of Jammu and Kashmir.
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9.	Jammu and Kashmir	Central University of Jammu	Jammu Division of the Union territory of Jammu and Kashmir.";
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(ii) after serial number 12 and the entries relating thereto, the following serial number and entries shall be inserted, namely:—

"12A.	Ladakh	Sindhu Central University	Whole of the Union territory of Ladakh."
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ANOOP KUMAR MENDIRATTA,
Secretary to the Govt. of India.